

Cases pending in Supreme Court, High Courts and District Courts

4851. DR. RAMJI SINGH : Will the Minister of Law, Justice and Company Affairs be pleased to state :

(a) the number of cases pending in the Supreme Court, various High Courts and district courts for a period from one to more than ten years; and

(b) if so, whether Government will chalk out a time bound programme and ensure disposal of all old cases within five years?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) : (a) The number of regular hearing matters pending in the Supreme Court for a period from one to more than ten years as on 31-12-1978 is given in the Statement-I laid on the Table of the House. [Placed in Library. See No. LT-4190/79]

The number of cases pending in various High Courts for a period from one to more than ten years as on 31-12-1978 is given in the Statement-II laid on the Table of the House. [Placed in Library. See No. LT-4190/79]

The year wise break up of cases pending in the district courts is not available. However, the total number of cases pending in the district courts of the country as on 30-6-1978 is given in the Statement-III laid on the Table of the House. [Placed in Library. See No. LT-4190/79]

(b) It is the intention of the Government that old cases are disposed of at the earliest. But it is not possible to fix any time limit by when these cases will be disposed of.

Percentage of National Income spent on Defence Forces

4852. SHRI R. L. KUREEL : Will the Deputy Prime Minister and Minister of Defence be pleased to state what percentage of the National Income is being spent on services and maintenance of other infrastructure including armed forces?

THE DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : The annual Defence expenditure in terms of percentage of Gross National Product (at current prices) has varied between 3.1% to 3.9% in recent years.

3 L.S.—4

Demand for increase in Royalty by Gujarat Government

4853. SHRI AMARSINGH V. RATHAWA : Will the Minister of Petroleum, Chemicals and Fertilizers be pleased to state:

(a) whether oil producing States have requested for the increase in royalty; and

(b) if so, the names of the States and the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI NARSINGH YADAV) : (a) Yes, Sir.

(b) The States Govts. of Gujarat & Assam have requested for increase in the rate of royalty. It has been decided that the existing rate of royalty on crude oil and casing head condensate would continue till it is reviewed in 1980.

बरीनी तेल शोधक कारखाने में अनुसूचित जाति तथा अनुसूचित जनजाति के सदस्यों के लिए क्वार्टरों का आवंटन

4855. श्री राम विलास पासवान : क्या पेट्रोलियम, रसायन और उर्वरक मंत्रो यह बताने का कृपा करेंगे कि :

(क) क्या बरीनी तेल शोधक कारखाना विहार में क्वार्टरों के आवंटन के मामले में अनुसूचित जाति तथा अनुसूचित जनजाति के सदस्यों के लिए कोटा आरक्षित है ; और

(ख) इस तेल शोधक कारखाने के कुल कितने क्वार्टर हैं तथा अनुसूचित जाति तथा अनुसूचित जनजाति के सदस्यों को उनमें से कितने क्वार्टर आवंटित किए गए हैं ?

पेट्रोलियम, रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री नर सिंह यादव) :

(क) बरीनी शोधनशाला में अनुसूचित जाति तथा अनुसूचित जनजाति